

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 69 OF 2024

IN THE MATTER OF:

BONIGI RANGAIAH

..... Applicant

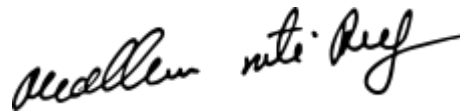
Vs

CENTRAL POLLUTION CONTROL BOARD AND OTHERS

..... Respondents

JOINT COMMITTEE REPORT

DATE- 10.08.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 69 of 2024**

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A.NO. 69 of
2024 (SZ) SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH BENCH, CHENNAI IN COMPLIANCE TO HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORDER DATED 22nd
JANUARY, 2024.**

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**Environmental Engineer
Andhra Pradesh Pollution Control Board
Regional Office, Nellore.**

**Date: 06.08.2024.
Place: SPSR Nellore.**

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A.NO. 69 of 2024 (SZ) SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH BENCH, CHENNAI IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORDER DATED 22nd JANUARY, 2024.



Submitted to

**HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH BENCH, CHENNAI**

C. Raj Sekhar
6/8/2024
**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

I. Preamble:

Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district, submitted a representation to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, treated and registered the representation as O.A. No. 759/2023.

II. Orders of the Hon'ble National Green Tribunal (PB), New Delhi dated 22.01.2024

The Hon'ble Tribunal considered the representation as O.A. No. 759 of 2023 and issued the following directions vide Order dated 22.01.2024:

“

3. *Prima facie the averments made in the petition raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*

4. *In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and Collector, Nellore and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.*


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5. *Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.*
6. *Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 15.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.*
7. *Factual and Action taken Report may be submitted before the Southern Zone Bench of this Tribunal at Chennai within two months preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*
8. *A copy of this order be forwarded by email to the CPCB, the APPCB and the Collector, Nellore for requisite compliance."*

A copy of the Hon'ble NGT order is enclosed as **Annexure-I**.

In compliance with the orders of the Hon'ble NGT, the following committee has been constituted to verify the factual position and suggest appropriate remedial action:

1. Smt. H. D. Varalaxmi, Regional Director, Central Pollution Control Board, Regional Directorate, Chennai.
2. Sri S. Lavanna, District Revenue Officer & Additional District Magistrate, SPSR Nellore District (Nominated on behalf of the District Collector, SPSR Nellore District)
3. Sri Ch. Rajasekhar, Environmental Engineer, Regional Officer, Nellore, Andhra Pradesh Pollution Control Board.

 C. Rajasekhar
6/4/2024

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III. Scope of Joint Committee

The Committee has been vested with the mandate to visit and inspect the site in question and vested with the following scope as per the Order dated 22.01.2024:

1. *To verify the factual position and suggest appropriate remedial action*
2. *Look into the applicant's grievances, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action.*

IV. Meeting and inspection by the Joint Committee

The Environmental Engineer, Regional Office, APPCB, Nellore convened a committee meeting on 24.02.2024 through video conference and briefed about the mandate of the Committee. The Committee discussed the issue in detail and concluded that they should visit the M/s. Adani Krishnapatnam Port Limited on 07.03.2024. Further, the committee requested the APPCB to inform Sri Bonigi Rangaiah, applicant & M/s. Adani Krishnapatnam Port Limited about the inspection of the committee and obtaining health data of the surrounding villages from the Health department.

Subsequently, the Committee inspected M/s. Adani Krishnapatnam Port Limited & its surroundings on 07.03.2024. During the inspection, the committee interacted with port management and the applicant, i.e. Sri Bonigi Rangaiah.

V. M/s. Adani Krishnapatnam Port Limited (AKPL), SPSR Nellore District

V(a). General Information:

M/s. Adani Krishnapatnam Port Limited is located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The Port established the facilities under Phase -I & Phase -II for handling Coal, Iron Ore and other cargo like Fertilizer, Food grains, Sugar, Cement and Cement Clinkers, Barites, Feldspar, Edible Oils etc. in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District. Presently, Adani Krishnapatnam Port Limited operates with 13


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Berths, of which 9 No. of Berths are mechanised berths, 3 Berths are semi-mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products.

V (b). Status of Permissions/ Clearances obtained by the Port

- a) The Port obtained Environmental Clearance on 26.07.2006 for Phase-1 & EC & CRZ clearance on 13.11.2009 for Phase II from MoEF&CC, GOI and CFE from the Board on 25.05.2004 & 08.05.2010. As part of the implementation of the project, the Port has obtained CFO vide order dated 30.11.2013 for Phase-I & Phase-II (Partly) for handling Coal – 36 MTPA, Iron Ore-18 MTPA and other General Cargo (Fertilizers, Food grains, Sugar, Cement & Cement Clinker, Barites, Feldspar, Edible Oils) – 9 MTPA and Container Cargo – 1.2 Million Twenty Equivalent Units /Annum (MTEU/Annum) & No. of berths – 8 Nos. Later, the port obtained an amendment to CFE order dt.25.05.2004 for 3 No. of berths instead of 2 No. of berths vide order dt.02.07.2015, as the MoEF&CC has incorporated the total length of the berth in Phase-1 is 850 meters consisting of 3 berths for the handling of 3 types of cargos while issuing EC for Phase- II and accordingly, the port obtained for amendment for 3 No. of Berths in total length of the Berth, i.e. 850m.
- b) The Port has proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in coal handling & Bulk Liquid Cargo (POL) and reduction in Iron ore handling at AKPL with a change in the Cargo Handling and obtained CFE from the Board vide order dt.10.02.2016 for handling Coal – 51 MTPA, Iron Ore-10 MTPA and other General Cargo (Fertilizers, Food grains, Sugar, Cement & Cement Clinker, Barites, Feldspar, Edible Oils) – 9 MTPA, Container Cargo – 3.3 MTEU/Annum, POL berth – 2.3 MTPA & No. of berths – 17 Nos. Further, the industry obtained CFO amendment for coal quantity - 40.5 Million Tons/Annum and No. of Berths – 10 Nos. vide CFO order No. APPCB/VJA/NLR/11344/ CFO/HO/2016 dated 05.05.2016.


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- c) Later, the Port again proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE to limit Iron ore handling through the Port to 8.0 MTPA, as against the permissible 10.0 MTPA and enhance the Bulk liquid cargo handling at the liquid berth to 4.3 MTPA of liquid cargo, as against the 2.3 MTPA and obtained CFE amendment vide order dated 22.02.2018.
- d) The Port has completed the construction of One berth, i.e. NW-2 Berth, and with this berth, the total No. of operating berths would increase from 10 to 11 and this berth meant for container cargo handling would enhance the container cargo handling capacity of the port from permitted 1.2 MTEUs/PA to 2.0 MTEUs/PA and obtained CFO from the Board for handling Coal – 46.5 MTPA, Iron Ore-8 MTPA and other General Cargo (Fertilizers, Food grains, Sugar, Cement & Cement Clinker, Barites, Feldspar, Edible Oils) – 9 MTPA, Container Cargo – 2.0 MTEU/Annum & No. of berths – 11 Nos. vide CFO order dated 29.07.2018, which is valid up to 31.10.2023.
- e) The Board has issued an amendment CFO for handling/storing Hazardous chemical containers beyond the CRZ area within Port vide order dated 30.08.2018.
- f) M/s. AKPL obtained EC & CRZ clearance for Phase –III expansion from the MoEF&CC, GOI construction of 16 Berths and 3 Single Buoy Moorings (SBM) to handle 150.2 MTPA various types of non-container Cargo and 1.1 MTEU/Annum of container cargo in the extent of 1094 Ha with an additional investment of Rs.9070 Crores and subsequently obtained CFE expansion (Phase-III) vide order dt.25.02.2021. M/s. AKPL proposed to establish the facilities in the phase III expansion in a phased manner, and cargo handling will also be increased gradually over a period of 10 years.
- g) The Board issued CFO to M/s. AKPL for handling General Cargo – 5 Million Tons/Annum (in lieu of coal – 5 MMTPA) vide order dt.08.08.2022 for the period up to 28.02.2024.



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- h) The Board issued a combined CTO order dt: 11.11.2022 to handle the following cargoes, which is valid upto 31.08.2027.

S.N.	Products / Line of Activity	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (fertilizers, granites, edible oil, lube oils, and others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo
6.	No. of Berths	13 Berths (12 + 1 berth – Liquid Jetty L4)

VI. Complaints received and action taken by APPCB:

VI(a). The Board received several complaints against Port activities during 2023, and the details are submitted below:

- a) Sri. Veddicherla Srikanth filed a grievance against M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District, stated that the port is causing pollution problems. The complainant also filed a complaint directly to the APPCB. The complainant raised certain issues, viz. non-compliance with the consent conditions, inadequate MDSS, height of the coal stock yards, plying of coal/smoke towards habitation, malfunctioning of the CAAQMS, etc.
- b) Sri Bonigi Rangaiah, R/O. Kakuvaripalem Village, Vellapalem, Nellore District submitted a representation dated 17.07.2023 stating that the port is not complying with the environmental norms, viz. inadequate green belt, overloading of transporting vehicles/wagons, high stacking in coal yards, usage of illegally tapped groundwater thereby causing pollution problems to the surroundings.

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- c) Sri. Pamanji Venkateswarlu filed a grievance against air pollution problems caused by coal handling near Arkatpalem, Muthukur Mandal SPSR Nellore District.
- d) Sri. S. Venkateswarlu filed a grievance dated. 08.08.2023 against M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District, stated that the port is causing pollution problems.

VI(b). In view of the above complaints, Dr Suresh Babu. P. Scientist-D, MoEF&CC, IRO, Vijayawada and Sri Ch. Rajasekhar, EE, APPCB, Regional office, Nellore inspected the M/s. Adani Krishnapatnam Port Limited and surroundings on 06.10.2023 and 07.10.2023.

Based on the observations of the APPCB officials, the issue was placed before the Monitoring (Task Force) Committee Meeting of the A.P. Pollution Control Board on 06.12.2023.

M/s AKPL representatives attended the meeting and informed the monitoring committee that mobile water sprinklers are provided at South Berth to contain dust emissions during the unloading of coal and other dusty cargo. Since the water supply from the Muthukur reservoir was not fulfilled, they were meeting water requirements in the port through tankers. They are undertaking periodical monitoring of air quality in the surrounding villages through a NABL accredited laboratory and furnishing to the Board regularly.

After a detailed review, the Committee recommended issuing directions to the Port. Accordingly, the APPCB issued the following directions to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District, under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, for timely compliance:

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6/8/2024

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1. The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months
2. The port shall expedite installation of fixed/Mechanical dust suppression systems (MDSS) at South berth for handling of coal and other dusty cargo.
3. The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.
4. The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.
5. The port shall ensure to provide cover to trucks carrying the coal from berth to destination.
6. The port shall expedite to provide a truck wheel wash facility on the South side.
7. The port shall provide STP to cater the domestic waste water generated at South berths.
8. The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.
9. The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.
10. The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.

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11. The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.
12. The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.
13. The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.

A copy of the directions dated. 14.12.2023 issued by the APPCB is enclosed as **Annexure-II**.

VII. Field Observations of Joint Committee

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance.. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of stormwater drains from the surrounding area, and mechanization of port operations.

The detail compliance status submitted by M/s AKPL is enclosed as **Annexure -III**

- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w,r,t CTO issued by the A.P. Pollution Control Board is enclosed as Annexure-IV. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.

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- Provided the truck tyre washing facility and ensures that all outgoing cargo-carrying truck tyres passing through North Side port are properly cleaned before leaving the port premises.
 - Operating 3 No. of CAAQM stations to measure the parameters PM-2.5, PM-10, SO₂, NO, NO₂, CO and data connected to the Andhra Pradesh Pollution Control Board (APPCB) website.
 - Operates Sewage Treatment Plants of 500 KLD and 40 KLD. The treated water is used for greenbelt development, and STP sludge is used as manure.
 - Developed the greenbelt in phases I and II to the extent of 191.50 ha, and an additional 4.75 hectares in phase III. In total, 196.25 hectares have been developed and maintained within the port premises. A 100 m-wide greenbelt is maintained along the periphery, except in the lighthouse area (north port) and towards the AP Genco conveyor (north port).
- d. The committee also reviewed the status of compliance made w.r.t directions issued by APPCB. The status of compliance made are enclosed at Annexure –V. It was observed that out 13 nos of directions 9 nos of directions were complied and 4 nos of directions are yet to be complied.
- e. The committee also visited the Adani Chikitsalayam (Primary Health Centre) at R&R colonies, Muthukur, SPSR Nellore District, the doctor informed that 4 nos of respiratory cases were recorded in the last 3 years. The committee also interacted with the out Patients present at the Hospital. They expressed satisfaction that they are getting health services through Adani Chikitsalayam (Primary Health Centre), and health camps are being conducted regularly in the surrounding villages.


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VIII. Committee interaction with Applicant Sri Bonigi Rangaiah

The complainant i.e. Sri Bonigi Rangaiah vide Ir.dated.20.02.2024 addressed a letter to the Registrar, Hon'ble National Green Tribunal, New Delhi. He informed in the letter that the port has taken measures of the directions issued by the APPCB. Hence, he withdrew the complaint unconditionally. He appeared before the joint committee along with his associate Sri Vedicherla Srikanth. Sri Bonigi Rangaiah resides in Kakuvaripalem village, Vellapalem, Tirupati District, which is about 20km from the port. After the interaction, it is understood that he is unaware of the contents of the representation. The Committee concluded that someone had prepared the representation, and Sri Bonigi Rangaiah had simply signed the representation without having any knowledge of its contents. He submitted another representation dated 07.03.2024 to the Joint Committee that the port has taken measures to control pollution and hence withdrawn the complaint. Copies of the letters dated. 20.02.2024 & 07.03.2024 submitted by the complainant are enclosed as **Annexure -VI.**



Discussions with Complainant Sri Bonigi Rangaiah

IX. Conclusions based on the field observations:

- a) M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc.

C. Raj Sekhri
6/8/2024

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A.P. POLLUTION CONTROL BOARD
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Mechanized system for loading of coal into dumpers/trucks

- b) As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Further measures, i.e. establishment of a truck tyre washing facility and MDSS on the south side, are in progress.



Sprinklers system for the suppression of coal dust

C. Raj Sekhar
6/8/2024

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- c) As per the APPCB directions dated 14.12.2023, M/s AKPL is required to install fixed dust suppression systems at the South berth for handling coal and other dusty cargo. However, M/s. AKPL submitted that they have initiated the process and are expected to complete by December 2024.
- d) M/s. AKPL is handling about 46 MMTPA of coal and sending it to the power plants. M/s AKPL transport the coal to the power plants on the North side through a closed conveyor belt. There are two power plants located on the south side, which were not in operation for a long period. New management acquired these power plants. Now, one power plant has started its operations, and the second one is yet to start. Coal is being transported to the south-side power plants by trucks. APPCB directed the M/s AKPL to submit a time-bound action plan to mechanize South berths to handle coal. M/s AKPL submitted that they would enter a MoU with the power plants, which takes about 6 months; thereafter, it takes 24 months for execution.
- e) M/s AKPL has provided 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village for the parameters PM_{2.5}, PM₁₀, SO₂, NO_x, CO and NH₃. Occasional exceedances were noticed in the CAAQMS for the particulate matter. The APPCB issued directions that the port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and implement adequate measures to prevent airborne dust pollution in the surrounding villages



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CAAQMS station at Krishnapatnam and Thamminapatnam Village

- f) During the inspection, the Committee members visited the nearby villages and couldn't find any deposition of coal ash on the plants and trees in the villages.



Trees located at Krishnapatnam and Thamminapatnam Village

- g) The wind breaking screens provided were damaged during cyclone Michaung and are being rectified by M/s. AKPL.

C. Reddy
6/8/2024
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h) As a part of Corporate Social Responsibility (CSR) M/s. AKPL runs a hospital and has installed three water purification plant in nearby villages.


X. Recommendations of Joint Committee

M/s AKPL may be directed to take the following measures for better control of fugitive emissions during loading and unloading operations:

1. To expedite the dust control measures as per the timelines submitted to the APPCB.
2. To expedite the mechanisation of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanisation project at an early date.
3. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
4. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

By considering the above facts and observations of the joint committee, the Hon'ble Tribunal may pass appropriate orders(s)/ direction(s) as deemed fit.


H. D. Varalaxmi,
Regional Director,
CPCB, Chennai.


District Revenue Officer &
Additional District
Magistrate,
SPSR Nellore District


Ch. Rajasekhar,
EE, APPCB, Nellore.


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Item No.1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No.759/2023

Bonigi Rangaiah

...Applicant

Versus

State of Andhra Pradesh & Ors.

...Respondents

Date of hearing: 22.01.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant.

Application is registered based on a letter petition received by Post.

ORDER

1. Mr. Bonigi Rangaiah S/o Venkateswarlu, resident of Village Kakuvaripalem, Vellapalem, District Nellore has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 759/2023.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“Sub: A.P.State — SPSR Nellore District — Muthukur Mandal — Adani Krishnapatnam Port — High Density of Air & Water Pollution - violation of the EC, Air & Water Acts —high impact on the human habitations — reeling under severe impact of the health of the people and livestock — inaction of the local authorities —complaint submitted for protection of the human habitations — Pending- Submission of reminder-Request for inspection & enquiry and for prosecution — Reg.

Ref: The EC, CFE & CFO issued in favour of the Adani Krishnapatnam Port, SPSR Nellore District, A.P.,

Your good authority is well aware that Adani Krishnapatnam Port is handling large cargo of Coal apart from other products. The activities relating to the import, storage and transportation of coal in the dry and windy conditions inevitably result in dust drifting into the surrounding villages.

The spillages during the course of handling the loading, unloading, storage and transportation of coal falling on the road and dumping yards are transformed into powder form thereby fine dust emissions generation during the vehicle movement, forms as dusty clouds added with dry and windy conditions inevitably result in dust drifting into the surrounding villages cornering the villages to reel under polluted air. The inhalation of the said dust particles in the air affecting the people and became a severe health disorders which is the order of the day in the surrounding villages.

The Port management is least worried about the generation of high end pollution and not initiated any mitigation measures as on date. The coal fine dust layers formed on the villages apart from trees is an ample proof for the high density of pollution. It is regular phenomena in the villages causing an array of environmental impacts, seriously affecting the health due to the prolonged exposure to the pollution.

The absence of pollution mitigation measures also multiplying the pollution disorders. Even after the lapse of over and above 25 years, 33 % green belt was not formed as on date —the existing plantation is less than 2 % consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port.

Absence of wind shields, plantation, overloading of transport vehicles/ wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution. Due to the handling of dusty coal the nearby residents of the villages are inhaling unhealthy air generated from coal. The height of the coal stack is over and above the permitted height and is visible at the coal stack yards. The existing level of pollution is having negative impact over the plant growth which occurs with other stresses.

It is pertinent to note that each and every conditions imposed in the Environmental Clearance and the CFE & CFOs are willfully violated by the port management and the pollution traces which visible at the neighbouring villages is an ample proof for the high handed and negligent attitude of the management. Every term of the EC, CFE & CFO issued in favour of the port management was violated from time to time and it became habitual and order of the day for the port management and cornering the human habitations with severe health disorders.

In addition to this it is also important to note that even after the lapse of 30 long years, the port management is still relying on the private water suppliers for its day to day activities. It is important to note that every private water supplier are illegally tapping the ground water at various places in and around port and minting money at the cost and price of the Environment.

In view of the said circumstances, I once again request your authority to call for the related records, inspect the port premises so as to know the visible violations apart from the surrounding villages which are reeling under the gravity of the high end pollution resulting with pollution

related health disorders. Your authority is further requested to go through the violations and initiate steps for prevention of the pollution and for compliance of the terms of the EC, CFE & CFO and save the human habitations from the clutches of the pollution and protect the environment and further initiate steps for prosecution against the persons concerned under the Environment, Air & Water Acts as per the procedure in vogue.”

3. *Prima facie* the averments made in the petition raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and Collector, Nellore and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

O.A.No.759/2023

Bonigi Rangaiah Vs. State of A.P. & Ors.

-4-

6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 15.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action taken Report may be submitted before the Southern Zone Bench of this Tribunal at Chennai within two months preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be forwarded by email to the CPCB, the APPCB and the Collector, Nellore for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 22nd, 2024
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ANDHRA PRADESH POLLUTION CONTROL BOARD
 Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 804/APPCB/HO/ECS/NLR/2023-

Date: 14/12/2023.

DIRECTIONS

Sub: APPCB – HO - ECS – M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Public complaints on pollution problems from port - Non-compliance of the consent conditions – Monitoring (TF) Committee Meeting held on 06.12.2023 – Directions – Issued – Reg.

Ref:

1. EC obtained by Krishnapatnam port on 26.07.2006.
2. Renewal of CTO & HWA Order dt.11.11.2022.
3. EE, RO, Nellore & MoEF&CC officials inspection of the port on 06.10.2023 & 07.10.2023.
4. RO, Nellore letter dated.06.11.2023
5. Monitoring (TF) Committee Meeting held on 06.12.2023.

* * *

WHEREAS you are operating sea port in the name of M/s. Adani Krishnapatnam Port Limited., located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The Port established the facilities under Phase -1 & Phase –II for handling Coal, Iron Ore and other cargo like Fertilizer, Food grains, Sugar, Cement and Cement Clinkers, Barites, Feldspar, Edible Oils etc. in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District.

WHEREAS the Port obtained Environmental Clearance on 26.07.2006 for Phase-1 and EC & CRZ clearance on 13.11.2009 for Phase II from MoE & F, GOI and CFE from the Board on 25.05.2004 & 08.05.2010.

WHEREAS the Board vide ref. 2nd cited, issued renewal of CTO & HWA vide order dt.11.11.2022 to handle the following cargos, valid upto 31.08.2027 -

S.No.	Products / Line of Activity	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo
6.	No. of Berths	13 Berths (12 + 1 berth – Liquid Jetty L4)

WHEREAS the Board received several complaints against Port activities in the recent past and the details are as follows -

- a. Sri. Veddicherla Srikanth filed a grievance against M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District, stated that the port is causing pollution problems. The complainant also filed a complaint directly to the APPCB. The complainant raised certain issues viz. non-compliance of the consent conditions, in adequate MDSS, height of the coal stock yards, plying of coal/smoke towards habitation, malfunctioning of the CAAQMS etc.. The RO, Nellore vide letter dt: 27.03.2023, communicated the complaint to the Port and called for an explanation of the alleged issues. The Port vide letter dt: 04.04.2023 submitted a reply on the issues mentioned in the complaint..
- b. Sri Bonigi Rangaiah, R/O. Kakuvaripalem Village, Vellapalem, Nellore District represented vide letter dated 17.07.2023 stating that the port is not complying with the environmental norms viz. inadequate green belt, overloading of transporting vehicles/wagons, high stacking in coal yards, usage of illegally tapped ground water thereby causing pollution problems to the surroundings. The grievance was submitted to the CPCB, Delhi. The CPCB forwarded the complaint to APPCB with a direction to take necessary action and intimate the action taken. RO, Nellore vide Ir.dated. 04.08.2023 communicated the complainant to M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District with a direction to submit the explanation on the allegations raised by the complainant. In response, M/s. Adani Krishnapatnam Port Ltd vide Ir.dated.11.08.2023 submitted a reply comprising of point wise compliance and measures being implemented.
- c. Sri. Pamanji Venkateswarlu filed a grievance against air pollution problems due to coal handling near Arkatpalem, Muthukur Mandal SPSR Nellore District. The Board Officials inspected the village and surroundings on 27.06.2023 and interacted with the villagers. During interaction with the villagers of Arkatpalem, they informed the following:
 - i. A lot of dust emissions are being emanated from the coal conveyor junction houses located near their village;
 - ii. Coal is being transported through trucks without providing any covering to control fugitive emissions,
 - iii. Coal is being stored openly near the village,
 - iv. Wagon loading & unloading of dusty cargoes are being done nearer to the village;
 - v. Water sprinklers are not provided nearer to the village to control fugitive emissions.

The APPCB vide Ir. dated.28.06.2023 directed the Adani Krishnapatnam Port Limited, Sri Damodaram Sanjeevaiah Thermal Power Station (APGENCO), Sembcorp Energy India Limited (Project-1) and Sembcorp Energy India Limited (Project-2) to submit their explanation on the issues raised by the complainant. M/s Adani Krishnapatnam Port Limited., vide Ir. dated.30.06.2023 submitted their reply stating the measures adopted by the port and also informed that they are conducting health camps in the area regularly.

- d. Sri. S. Venkateswarlu filed a grievance dated. 08.08.2023 against M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District, stated that the port is causing pollution problems. He submitted representation to the CPCB, Chennai and EFS&T, Vijayawada. The CPCB forwarded the complaint to APPCB with a direction to take necessary action and submit action taken report.

WHEREAS the officials from MoEF &CC, IRO, Vijayawada and EE, APPCB, RO, Nellore inspected M/s. Adani Krishnapatnam Port Limited and surroundings on 06.10.2023 & 07.10.2023. Vide ref.4th cited, the the EE, RO, Nellore reported the following observations -

1. Mechanization of berth No. 6 is completed.
2. The port is handling coal in berth No.5 by deploying mobile hoppers and transporting

- through trucks to the stockyard. It is observed that the stockyard located opposite to coal berths is provided with MDSS.
3. The port developed greenbelt in an extent of about 190 Ha. The facility is maintaining a greenbelt of 100 m width along the periphery, except the lighthouse area(north) and towards A.P. Genco conveyor (north).
 4. The facility is maintaining a 20-meter width greenbelt around the coal stack yards except towards the east side (Zone 3 & 4).
 5. The port recently constructed stormwater drains along the coal stockyards and also provided settling pits. It is required to maintain the stormwater drains properly by removing silt. During the inspection, it was observed that there was stagnation of stormwater in the drains.
 6. The port is meeting its water requirement from Nakkala kalava irrigation drain and also purchasing the water from outside the Port through tanker. The port may be directed to submit an action plan to meet the water requirement through authorised source viz. Nellore Municipal Corporation supply or desalination plant.
 7. The industry has provided 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village for the parameters PM_{2.5}, PM₁₀, SO₂, NO_x, CO and NH₃. As per the data, the facility is exceeding PM₁₀ 2 times and PM_{2.5} – 1 time at CAAQM 3 during the month of October 2023.
 8. M/s. AKPL provided mechanised coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines. However, it is required to deploy more no. of road-sweeping machines and increase the frequency of water sprinkling through MDSS. It is required to provide MDSS in all coal handling areas. M/s. AKPL is handling coal in South berths. It is required to mechanize the coal handling in the south berth or deploy extensive dust suppression measures.
 9. The port handled 28.18 MMTs of permitted Commodities & 0.07 MTEUs of Containers from April 2023 to September 2023.
 - 10.M/s. AKPL is handling Iron ore intermittently and carrying out water sprinkling.
 - 11.M/s. AKPL is required to mechanize the coal handling in the south berth or deploy extensive dust suppression measures in the area.
 - 12.1 no. of washing facility provided at coal gate complex. It is required to provide wheel wash facility at South side also.
 - 13.The port has informed to the MoEF&CC and to the Board from time to time regarding the modifications in port infrastructure developments.
 - 14.The port agreed to obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021.
 - 15.The port continuously operating the 3 CAAQM stations installed in between villages and port area.
 - 16.M/s. AKPL shall increase the frequency of operation of MDSS particularly during sunny days.
 - 17.The port agreed to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.
 - 18.The cargo carrying trucks are covered with tarpaulin.
 - 19.Provided GI Sheet covering to the Transfer points.
 - 20.The port agreed to maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.
 - 21.The port agreed to maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
 - 22.The port has provided energy meters for Sewage Treatment Plant (STP), pump

- houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (for energy consumption).
23. The port allowed hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.
 24. Fertiliser cargo are being stored in the closed shed.
 25. The industry has obtained Fire NOC.
 26. 10 No. of fire monitoring tankers for control of dust suppression and spontaneous ignition
 27. The port complied latest technologies for controlling fugitive emissions as a) coal ship unloaders and conveyors are provided berths 6,7,8; b) water sprinkling system provided in ship unloaders and conveyor system for dust control; c) water sprinklers are provided and d) provided Mechanical water sprinkling at the coal storage yard and tankers to suppress the dust.
 28. Carrying out groundwater monitoring at 4 locations through 3rd party.
 29. The port recently constructed storm water drains along the coal stock yards and also provided settling pits. It is required to maintain the storm water drains properly by removing silt. During inspection, it was observed that stagnation of storm water in the drains.
 30. The port has maintained onsite emergency action plan after carrying out risk analysis and HAZOP studies.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 06.12.2023. The representatives of the industry attended the meeting and EE, RO, Nellore through VC. The representatives of the industry informed that mobile water sprinklers are provided at South Berth to contain dust emissions during unloading of coal and other dusty cargo. Since the water supply from the Muthukur reservoir is not fulfilled, they were meeting water requirement in the port through tankers. They are undertaking periodical monitoring of air quality in the surrounding villages through NABL accredited laboratory and furnishing to the Board regularly.

After detailed review, the Committee recommended to issue directions to the Port. Accordingly, the Board hereby issued following directions to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, for timely compliance -

1. ***The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months***
2. ***The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.***
3. ***The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.***
4. ***The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.***
5. ***The port shall ensure to provide cover to trucks carrying the coal from berth to destination.***

6. *The port shall expedite to provide a truck wheel wash facility on the South side.*
7. *The port shall provide STP to cater the domestic waste water generated at South berths.*
8. *The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.*
9. *The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.*
10. *The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.*
11. *The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.*
12. *The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.*
13. *The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.*

You are hereby directed to note that, should you violate any of the directions mentioned above, the Board will be compelled to initiate action against your facility under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.



This Order comes into effect from today i.e.,14/12/2023.

**B Sreedhar las
MEMBER SECRETARY**

**To
The Occupier,
M/s. Adani Krishnapatnam Port Limited,
(Formerly M/s. Krishnapatnam Port Ltd.,)
Krishnapatnam ,
SPSR Nellore District.**



Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information.
2. The Environmental Engineer, Regional Office, Nellore for information. He is directed to regularly monitor the implementation progress of the above directions and to immediately report the non-compliance.



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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9.2 Compliance on the conditions stipulated in EC & CRZ Clearance vide (For Phase – 2) Order No.11-62/2009-IA-III dated 13.11.2009.



S. No	Conditions	Compliance
Specific Conditions		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009; dated 11.05.2009 shall be strictly complied.	The Port officials informed that they had complied.
2.	<p>All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied. The details are as follows:</p> <ul style="list-style-type: none"> i. Southern Boundary of proposed dredge disposal area of Phase-II shall be moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ii. Impact of bridges & conveyor across creeks to be re-examined to avoid impact on mangroves. iii. To engage INCOIS or other reputed organization to monitor coastal behavior for a longer period. iv. Runoff from Coal Stock piles shall be collected in dump ponds and recycled for dust suppression and fire protection. 	<p>Complied.</p> <ul style="list-style-type: none"> i. The Southern Boundary of proposed dredge disposal area of Phase-II was moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ii. Belt Conveyors and Road Bridge crossings have no impact on Mangroves. Railway Bridge Location was reworked to avoid disturbance to mangroves. iii. M/s. Indian National Centre for Ocean Information Services (INCOIS) was engaged for coastal monitoring. iv. As per their Report for the period 2008-10, the port development did not impact the coast. v. Runoff from coal storage yards has been routed through peripheral drains, collection pits and guard (Dump) ponds with a provision to recycle the water for dust suppression. vi. As per the NIOT, Chennai study report for the period 2017-18, 2019 there was no adverse impact to the mangroves.



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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S. No	Conditions	Compliance
		vii. Long time Shoreline stability study conducted by NIOT, Chennai in the year 2017-18 and same continuing in year 2022-23, reported that the coastline is found to be stable
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	<p>Complied.</p> <p>a. Hydro dynamic studies were conducted by M/s. HR Wallingford, UK.</p> <p>b. Shoreline monitoring & Marine biodiversity studies are being carried out regularly for shore protection.</p> <p>c. M/s. Indian National Centre for Ocean Information Services (INCOIS), Hyderabad has been monitoring through satellite imagery.</p> <p>d. As per the INCOIS Report for the period October 2008 to January 2010, the coastline is found to be stable.</p> <p>e. Long-time Shoreline stability study was conducted by NIOT, Chennai in 2017-18, 2019.</p> <p>f. As per the NIOT Report, the coastline is found to be stable and "cause negligible impacts on the environment".</p>
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.	Complied.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	<p>Complied.</p> <ul style="list-style-type: none"> • Copies of the Acknowledgements are attached as Annexure – XII.



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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6.	The temperature, salinity and tidal inflow shall be monitored weekly.	<p>Complied.</p> <ul style="list-style-type: none"> • AKPL appointed a NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. • The reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis. • The reports for the period from October 2023 to March 2024 are furnished at Chapter - 5
7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	<p>Complied</p> <ul style="list-style-type: none"> • AKPL submitted a letter to MoEF&CC vide letter No.: KP/MOEF/113 dated 29.08.2012 to modify this condition and developed 100 m width Green belt along the port boundary, coastal area and 20 m wide green belt around coal stack yards instead of 100 m width greenbelt development around the coal yards as requested during public hearing. • Copy of the letter is attached as Annexure – XIV.
8.	Impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	<p>Complied</p> <ul style="list-style-type: none"> • AKPL is not withdrawing water from Kandaleru Creek. • Complying with the condition, the quality of water is being monitored and the reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis. • The reports for the period from October 2023 to March 2024 furnished at chapter - 5



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	<p>Complied.</p> <p>Bathymetry of the disposal area of dredged material i.e., the dumping grounds are being monitored periodically for both pre and post monsoon periods.</p>
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being complied.
11.	Oil spills if any shall be properly collected and disposed as per the Rules.	<p>Complied</p> <ul style="list-style-type: none"> • Oil Spills are being managed as per the approved Oil Spill Contingency Plan. • AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. • Staff was trained to meet Tier-I Oil spills. • As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. • Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. • Latest OPR drill was conducted at the port on 16.04.2023. Copy attached as Annexure – XVI.
12.	The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	<p>Complied.</p> <ul style="list-style-type: none"> • The approach channel has been marked with lighted buoys for safe navigation. • Adequate traffic control guidelines were framed, and copy was submitted to the Fisheries Department to suitably inform fishermen.

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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		<ul style="list-style-type: none"> • Copy of the letter attached as Annexure – XXII.
13.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	<p>Complied.</p> <p>A separate Environmental Management cell was established headed by Vice President & supporting staff for effective implementation of the stipulated environmental safeguard.</p>
14.	No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation / green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	Complied.
15.	The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	Complied.
16.	There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any groundwater is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.	Complied.
17.	The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.	<p>Complied.</p> <ul style="list-style-type: none"> • Hazardous waste like used oils / grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016 and their amendments.

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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18.	The wastewater generated from the activity shall be collected, treated and reused properly.	<p>Complied.</p> <ul style="list-style-type: none"> AKPL has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port. The Treated water is being reused for the green belt within port premises.
19.	Sewage Treatment facility should be provided in accordance with the CRZ Notification.	Complied.
20.	No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.	<p>Being complied.</p> <ul style="list-style-type: none"> AKPL has provided solid waste collection bins of 120 numbers at different locations within the Port. Regular collection arrangements have been made from the bins provided. Solid wastes are being collected, Segregated and disposed as per the Solid Waste (Management and Handling) Rules, 2016 and their amendment.
21.	Installation and operation of DG set if any shall comply with the guidelines of CPCB.	Being complied.
22.	There shall be no reclamation / dredging of areas.	<p>This condition was deleted by MoEF & CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010. Copy attached as Annexure - 18</p>
23.	Air quality including the VOC shall be monitored regularly as per the guidelines of CPCB reported.	<p>This condition was deleted by MoEF&CC vide letter F. No. 11-62/2009- IA.III dated 02.03.2010. Copy attached as Annexure - XV</p>
24.	The project proponent shall undertake green belt development.	<p>Complied.</p> <ul style="list-style-type: none"> Development of Greenbelt is a regular process in AKPL As on 31st March 2023, AKPL has successfully developed Developed 196.25 Ha of Green belt along port

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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		<p>boundary, around coal yards, avenue & median plantations.</p> <ul style="list-style-type: none"> • Maintaining greenbelt of 100 m width along the periphery, except lighthouse area (north port) and towards AP Genco conveyor (north port). • Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. • Maintaining 20-meter width greenbelt around the coal stack yards.
25.	Necessary clearances from all the concerned agencies shall be obtained before initiating the project.	Being complied.
26.	Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.	<p>Being Complied</p> <ul style="list-style-type: none"> • Oil Spills are being managed as per the approved Oil Spill Contingency Plan. • AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. • Staff was trained to meet Tier-I Oil spills. • As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. • Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010.
27.	No hazardous chemicals shall be stored in the Coastal Regulation Zone area.	Complied.
28.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD / Electricity Department.	Complied.

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29.	Specific arrangements for rainwater harvesting shall be made in the project design and the rainwater so harvested shall be optimally utilized.	<p>Complied.</p> <ul style="list-style-type: none"> • Rainwater Harvesting pits of 13 nos are available within the Port premises. • The availability of water is in the rainy & winter seasons. Ppercolation is faster due to sandy soil. • The water is being utilized for dust suppression to the extent possible.
30.	The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such as office building and residential buildings which do not require waterfront and foreshore facilities shall not be constructed within the CRZ area.	<p>Being complied.</p> <p>All the construction activities are as per regulations including Coastal Regulation Zone Notification 1991 & its amendments.</p>
General Conditions		
i.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment	Complied.
ii.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Being complied.
iii.	Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:	
	a. No excavation or dumping on private property is carried out without written consent of the owner.	No excavation or dumping on private property was carried out.

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	b. No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.	Complied.
	c. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and	Complied.
	d. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the groundwater.	Complied.
iv.	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	Complied.
v.	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	Complied.
vi.	Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation and other environmental protection activities.	Being Complied
vii.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if in the interest of environment and the same shall be complied with.	AKPL officials informed that they have noted the condition and will be complied.



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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iii.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	AKPL officials informed that they have noted the condition and will be complied.
ix.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the MoEF.	AKPL officials informed that they have noted the condition and will be complied.
x.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	<p>Complied.</p> <p>Financial Closure was completed on 16.10.2006.</p> <p>Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide our letter no. KP/MOEF/60 dated 16th Feb, 2007.</p> <p>AP Government approved the project on 17.09.2004 and the land development started in June, 2006.</p>
xi.	APPCB shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days.	Complied.
x.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.	AKPL officials informed that they have noted the condition and will be complied.
xi.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act,	<p>Complied.</p> <p>AKPL obtained Fire NOC & PESO approvals Copy of approvals attached as Annexure – XVIII & XX</p>



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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	<p>1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.</p>	
xii.	<p>The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.</p>	<p>Complied.</p> <p>Advertisement was given in Two Local Newspapers viz.,</p> <ul style="list-style-type: none"> • Deccan Chronicle dated 22.11.2009 and Andhra Jyothi dated 22.11.2009. • A copy of the advertisement was sent to Regional Office, Bangalore of MoEF vide Letter No.KP/MOEF/PH.II/08 dated 18.01.2009.
xiii.	<p>Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.</p>	<p>AKPL officials informed that they have noted the condition and will be complied.</p>
xiv.	<p>Any appeal against this EC shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.</p>	<p>AKPL officials informed that they have noted the condition and will be complied.</p>
xv.	<p>A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.</p>	<p>Complied.</p>

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
xvi.	<p>The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant level namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the Company in the public domain.</p>	<p>Being complied.</p> <p>Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB.</p> <p>Copies of the Acknowledgements are attached as Annexure – XII.</p>
xvii.	<p>The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.</p>	<p>Being complied.</p> <p>Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB.</p> <p>Copies of the Acknowledgements are attached as Annexure – XII.</p>
xviii.	<p>The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.</p>	<p>Being complied.</p> <p>The Latest submission was on 30.09.2023 for the period 2022-2023. Copy Attached as Annexure – VII</p>
<p>Specific Conditions vide MoEF&CC order F.No. 11-62/2009-IA.III (Pt) dated 16.03.2016</p>		



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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xix.	Construction activity shall be carried out strictly according to the provision of CRZ notification, 2011. No construction work other than those permitted in coastal Regulation Zone Notification shall be carried out in Coastal regulation Zone area.	Being complied.
xx.	All the recommendations and conditions specified by AP Coastal Zone Management Authority (APCZMA) vide letter No.3160/ Env/CZMA/2014, dated 14.08.2014 shall be complied with.	AKPL officials informed that they have noted the condition and will be complied.



	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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9.3 Compliance on the conditions stipulated in APCZMA – NOC vide letter no.202/CRZ/IND/2019-30 dated 21.05.2020



Part A- Specific Conditions		
Sl. No.	Condition	Compliance
i.	The project proponent shall comply with all the conditions stipulated in the Environment & CRZ clearances, CFEs, CFOs issued to M/s. KPCL Phase-I and Phase-II projects in this Phase-III project also	Being complied.
ii.	The proposed constructions shall conform to the norms prescribed in CRZ notification issued by the Ministry of Environment and Forests, Government of India as per S. No. 19€, dated 06.01.2011.	Being complied.
iii.	No activity on ground shall be undertaken without obtaining Environmental clearance from Ministry of Environment and Forests, Government of India as per S. No. 19(E), dated 06.01.2011.	Being complied.
iv.	Continuous monitoring of circulation of seawater shall be carried out every six months by engaging reputed agencies like NIOT. The port shall undertake the study of multi sensor, multi date data to study the sedimentation studies in the inner harbour channel in addition to the in-house studies undertaken as part of regular monitoring of sedimentation in the harbour channel. The monthly reports shall be submitted to APPCB.	<p>Being complied.</p> <ul style="list-style-type: none"> • NCSCM is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years. • Latest NCSCM Monitoring report is attached as Annexure – 21. • AKPL appointed a NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. • The reports for the period from October 2023 to March 2024 are attached as Annexure – XXIV • The reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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v.	Study on marine biodiversity by engaging a reputed organization/ university having a proven expertise in the relevant field shall be taken up. Similar monitoring mechanism shall be developed for monitoring terrestrial part to determine the impacts.	Being Complied
vi.	The Port authorities shall continue to nourish the beaches located on the north side of the North breakwaters within the port limits, which are vulnerable to sea erosion during the monsoon season and also during cyclone.	Being complied
vii.	The Port shall also undertake the scientific studies by engaging reputed agencies like National Institute of Ocean Technology (NIOT) and Indian Institute of Technology, Chennai to study the feasibility of constructing submerged breakwaters to protect the beach road from seasonal erosion and also during cyclones.	Being Complied AKPL appointed NIOT for preparing the feasibility report. The study is under progress.
viii.	The applicant shall ensure that continuous monitoring systems of all likely affected parameters including air/fish/flora/fauna/water quality/waste water discharges/solid waste disposal/construction material disposal etc., are installed and reports shared with the National Institute of Oceanography (NIO) on continuous basis and a monthly report submitted to the APPCB by the NIO, all through construction period and at least for one year after commencement of operations.	Being complied. <ul style="list-style-type: none"> • AKPL submitted a letter to APCZMA vide letter No. AKPL/APCZMA/ 2022-23/069 dated 09.09.2022. • Copy of the letter attached as Annexure - XXV • AKPL appointed an NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. • The reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis. • The reports for the period from October 2023 to March 2024 are attached as Annexure – IX

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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ix.	A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant, so that environmental mitigation measures are adopted on a continuous basis.	Senior Officials of APPCB are being visiting AKPL on 6 Monthly bases to verify the compliance status under Randomized Inspection of Industries.
x.	The project proponent while executing this project shall not disturb any of the ecologically sensitive areas like mangroves, sand heaps sand dunes etc.	Being complied.
xi.	No construction shall be taken in the No Development Zone. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately. Permanent structures shall be avoided in this zone.	Being complied.
xii.	Priority to be given to the maintenance of storm water drains from the surrounding area to prevent possible flooding of the surrounding areas.	Complied. AKPL is maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas.
xiii.	Mechanization of Port operations shall be taken up to improve the air quality in the bowl area. SPM and RSPM levels to be maintained within the standards stipulated by the APPCB/CPCB.	Being complied. <ul style="list-style-type: none"> • Majority of Port operations are carried out through mechanized cargo handling equipment so as to avoid cargo spillage and dust emissions during the cargo handling activities • Provided Mechanical Dust Depression system at various critical points. • Implementing appropriate measures, able to mitigate all the dust being generated during the operations
xiv.	Raising and maintenance of greenbelt within and outside the port area to be taken up on priority	Being complied.

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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	and necessary assistance shall be extended to the local agencies involved in the implementation of afforestation programme.	
xv.	The project proponent shall submit the half yearly compliance reports of CRZ clearance duly audited by the accredited consultants on the degree of compliance by the project proponent during and after construction of the project.	<p>Complied.</p> <ul style="list-style-type: none"> • Development of Greenbelt is a regular process in AKPL • As on 31st March 2023, AKPL has successfully developed Developed 196.25 Ha of Green belt along port boundary, around coal yards, avenue& median plantations. • Maintaining greenbelt of 100 m width along the periphery, except lighthouse area (north port) and towards AP Genco conveyor (north port). • Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. • Maintaining 20-meter width greenbelt around the coal stack yards.
xvi.	Dredged material shall be utilized for nourishment of beaches.	Being complied.
xvii.	Full cooperation shall be extended to all inspecting authorities/ organizations such as APPCB, MoEF&CC, CPCB and local Environment Protection Organizations.	Being complied.
xviii.	A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant, so that environmental mitigation measures are adopted on a continuous basis.	Senior Officials of APPCB are being visiting AKPL on 6 Monthly bases to verify the compliance status under Randomized Inspection of Industries.
xix.	The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna.	Being complied.

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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xx.	The project proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.	Being complied.
xxi.	There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.	Being complied.
xxii.	All conditions/ recommendations stipulated by other statutory authorities shall strictly be complied with, as may be applicable.	AKPL officials informed that they have noted the condition and will be complied.
xxiii.	The project proponent shall obtain all necessary clearances/ permissions from the concerned authorities as applicable.	Being complied.
xxiv.	'Consent for Establishment' and CFO as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	Complied Obtained CTE for Phase-III expansion vide Order no. 633/ APPCB/CFE/RO- NLR/HO/2010 dated 25.02.2021. Copy of the CTE Order is attached as Annexure – II
xxv.	All waste (liquid and solid) arising from the proposed development will be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.	Being complied.
xxvi.	No permanent labour camp, machinery and material storage shall be allowed in CRZ area.	Being complied.
xxvii.	There shall no groundwater withdrawal within CRZ without prior approval of the State Groundwater Authority.	Complied.
xxviii.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be	Being complied.

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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	<p>disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.</p>	
Part B - General Conditions		
i.	<p>A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries centre and District Collector office/ Mandal Revenue Office for 30 days.</p>	<p>Complied. A copy of the Environmental clearance was submitted to</p> <ul style="list-style-type: none"> • The Environmental Engineer, APPCB Regional office vide letter dated 12.01.2021, • The District Collector vide our letter dated 03.02.2021 and local panchayats vide letter dated 01.02.2021. <p>Copy attached as Annexure – XIX</p>
ii.	<p>The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution control Board Regional office.</p>	<p>Being Complied</p>
iii.	<p>Concealing factual data by the project proponent, any officer behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</p>	<p>AKPL officials informed that they have noted the condition and will be complied.</p>
iv.	<p>The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of</p>	<p>AKPL officials informed that they have noted the condition and will be complied.</p>

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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	Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (insurance) Act, 1991, the EIA Notification, 2006 and the CRZ Notification, 2011.	
v.	Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional office.	AKPL officials informed that they have noted the condition and will be complied.
vi.	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.	AKPL officials informed that they have noted the condition and will be complied.
vii.	The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	AKPL officials informed that they have noted the condition.
viii.	All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.	AKPL officials informed that they have noted the condition and will be complied.
ix.	The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA.	Complied Advertisement was published in District Newspapers namely "Vartha" & "The New Indian Express" dated 21.01.2021. Copy attached as Annexure - XIII

	<p><i>Half-Yearly Compliance status on the conditions stipulated in EC & CRZ Clearance, CTE & CTO Orders (including Amendments) issued to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M), SPSR Nellore District, Andhra Pradesh by MOEF & SPCB (for the period from October 2023 to March 2024)</i></p>	
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	<p>The advertisement should be made within seven days from the date of receipt of the clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional office.</p>	
x.	<p>This clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.</p>	<p>AKPL officials informed that they have noted the condition.</p>
xi.	<p>A copy of the clearance letter shall be sent by the proponent to concern panchayat, Zilla Parisad/Municipal corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.</p>	<p>Complied. A copy of the Environmental clearance was submitted to</p> <ul style="list-style-type: none"> • The Environmental Engineer, APPCB Regional office vide letter dated 12.01.2021, • The District Collector vide our letter dated 03.02.2021 and local panchayats vide letter dated 01.02.2021. • Copy attached as Annexure – XIX
xii.	<p>The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional office and, the concerned District Collector and the APPCB.</p>	<p>Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB. Copies of the Acknowledgements are attached as Annexure – XII.</p>
xiii.	<p>The environmental statement for each financial year ending 31st March in Form- V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environmental (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board regional office, APCZMA and APPCB by email.</p>	<p>Complied Form – V Environmental Statement Submitted on 30.09.2023 for the period 2022-2023. Copy Attached as Annexure – VIII</p>

ANNEXURE- II

Compliance status of the conditions stipulated in the schedule-B of CTO order dated. 11.11.2022.

S No	Condition	Compliance
1	The Port shall complete mechanizing of Berth no 6 by 31 st March, 2023	The mechanisation of berth no 6 is completed.
2	The port shall complete the mechanization of Berth no 5 within 24 months from the date when the coal handled at berth no 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal	The port handles coal in berth no.5 by deploying mobile hoppers and transporting it through trucks to the stockyard. The stockyard, located opposite the coal berths, is provided with MDSS.
3	The Port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100 m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.	The port developed a greenbelt to an extent of about 190 Ha. The facility maintains a 100-m-wide greenbelt along the periphery, except in the lighthouse area(north) and towards the A.P. Genco conveyor (north).
4	The port shall develop the 20 m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years	The facility is maintaining a 20-meter width greenbelt around the coal stack yards except towards the east side (Zone 3 &
5	The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.	The port constructed stormwater drains along the coal stockyards and provided settling pits.
Water		
6	The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The	The port is meeting its water requirement from Nakkala kalava irrigation drain and also purchasing the water from

	<p>maximum permitted water consumption after proposed expansion is as following:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust suppressions & Miscellaneous (Fire protection services)</td> <td>1950.0</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>400.0</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>650.0</td> </tr> <tr> <td></td> <td>Total</td> <td>3000.0</td> </tr> </tbody> </table> <p>Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.</p>	S. No.	Purpose	Quantity (KLD)	1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0	2.	Gardening	400.0	3.	Domestic	650.0		Total	3000.0	outside the Port through tanker.			
S. No.	Purpose	Quantity (KLD)																		
1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0																		
2.	Gardening	400.0																		
3.	Domestic	650.0																		
	Total	3000.0																		
7	<p>The port shall comply the following effluent discharged standards based on the disposal points permitted:</p> <table border="1"> <thead> <tr> <th>Outlet</th> <th>Parameter</th> <th>Concentration</th> </tr> </thead> <tbody> <tr> <td></td> <td>pH</td> <td>5.5 - 9.0</td> </tr> <tr> <td></td> <td>Total Suspended Solids (TSS)</td> <td><100 mg/l</td> </tr> <tr> <td></td> <td>Oil and Grease</td> <td>10 mg/l</td> </tr> <tr> <td></td> <td>Biochemical Oxygen Demand (BOD)</td> <td>30 mg/l</td> </tr> <tr> <td></td> <td>Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)</td> <td><1000 MPN/100 ml</td> </tr> </tbody> </table>	Outlet	Parameter	Concentration		pH	5.5 - 9.0		Total Suspended Solids (TSS)	<100 mg/l		Oil and Grease	10 mg/l		Biochemical Oxygen Demand (BOD)	30 mg/l		Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)	<1000 MPN/100 ml	Complied.
Outlet	Parameter	Concentration																		
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Air																				
8	<p>The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated</p>	---																		

	09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
9	<p>The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m³; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m³; SO₂ - 80 μg/ m³; NO_x - 80 μg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>The industry has provided 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village for the parameters PM2.5, PM10, SO₂, NO_x, CO and NH₃. However occasional exceedances are noticed for Particulate matter.</p>
10	<p>The Port shall take all measures, including latest available technologies to comply with above ambient air quality standards</p>	<p>M/s. AKPL mechanised coal handling berths, provided hooded conveyor for transferring dusty cargo, provided mist sprinkling system at transfer points, provided dust suppression systems at hoopers, discharge/feeding points of belt conveyors, provided stacker cum reclaimers for loading and unloading of coal with mist sprinklers, provided mechanical loading facility for railway wagons.</p> <p>Further, M/s. AKPL provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines</p>

		and 8 No. tractor-mounted hydraulic broom sweeping machines.
11	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.	The port's handling capacity is within the permitted capacity.
12	Coal stack heights in all coal yards shall not be more than 12mts.	The port maintains a coal stack height of about 10 to 12 meters.
13	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stockpiles.	M/s. AKPL provided MDSS with 248 No. of sprinklers at coal stacking and wagon loading areas and deployed 12 No. of truck-mounted sprinklers.
14	The port shall install a sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	M/s. AKPL installed 3 CAAQM stations to measure the parameters NOx, NH3, SO2, CO, PM 10, and PM 2.5 at the following locations, and the data is connected to the APPCB website.
15	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website	<ol style="list-style-type: none"> 1. Station - 1 - (CVR Amenities Complex) 2. Station - 2 - (Thamminapatnam Village) 3. Station - 3 - (Krishnapatnam Village)
16	Unloading of iron ore from the railway wagons house should be carried out with wagon tippers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile	M/s. AKPL is handling Iron ore intermittently and carrying out water sprinkling.

	at regular Intervals to cover stockpile height and width.	
17	The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities.	<p>M/s. AKPL mechanised coal handling berths, provided hooded conveyor for transferring dusty cargo, provided mist sprinkling system at transfer points, provided dust suppression systems at hoopers, discharge/feeding points of belt conveyors, provided stacker cum reclaimers for loading and unloading of coal with mist sprinklers, provided mechanical loading facility for railway wagons.</p> <p>Further, M/s. AKPL provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.</p>
18	The port shall stock all the dusty materials with in the designated storage yards only.	The port is handling dusty materials with in the designated storage yards.
19	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	---
20	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions.	M/s. AKPL established 14 nos of truck tarpaulin covering stations and cargo trucks are being covered with tarpaulin

		and tightened with rope to avoid transit spillages.
21	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	M/s. AKPL has provided an automatic sensor based truck tyre washing facility at North side. It is required to provide wheel wash facility at South side also.
22	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	The port officials informed that the modifications will be submitted to the MoEF&CC and APPCB.
23	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021.	The port officials submitted that their activity will be restricted to the activities as permitted in the Environmental Clearances issued by the MoEF&CC.
24	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	M/s. AKPL installed 3 No. of CAAQM stations to measure the parameters NOx, NH3, SO2, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website. <ol style="list-style-type: none"> 1. Station - 1 - (CVR Amenities Complex) 2. Station - 2 - (Thamminapatnam Village) 3. Station - 3 - (Krishnapatnam Village)
General		
25	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stock piles.	The port is operating the MDSS system while handling the dusty cargo.
26	As regards to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged	The port officials informed that they will obtain amendment to the EC & CTE

	plan, amendments for the EC and CFE have to be obtained immediately.	in case of any changes are proposed.
27	The port shall maintain the existing green belt with adequate width and density and in vacant places	The port developed greenbelt in an extent of about 190 Ha. The facility is maintaining greenbelt of 100 m width along the periphery, except lighthouse area (north) and towards AP Genco conveyor (north).
28	The port shall use road sweeping machines to clean all port internal roads regularly.	M/s. AKPL provided 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines. However, it is required to deploy more no. of road sweeping machines.
29	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	The cargo carrying trucks are covered with tarpaulin.
30	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.	Provided GI Sheet covering to the Transfer points.
31	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	The port is operating water sprinklers for control of fugitive emissions generated during handling of dusty cargo.
32	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	The port is maintaining Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.

33	The port shall develop and maintain 100 m width greenbelt along the periphery & 20 m width around coal stack yards as per EC/CFE condition	The port developed a greenbelt to an extent of about 190 Ha. The facility is maintaining a greenbelt of 100 m width along the periphery, except the lighthouse area (north) and towards AP Genco conveyor (north).
34	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	The facility provided a separate utility area inside the port premises.
35	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (APCE)	The port is maintaining records for energy consumption for STP and pump houses.
36	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	The port is disposing hazardous waste to the authorised agencies within stipulated time of 90 days.
37	The port shall not store any hazardous waste within the premises a per the time frame mentioned in HWM Rules.	
38	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	The Port officials informed that they will comply with the condition.
39	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Fertiliser cargo are being stored in the closed shed.

40	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	The port is handling fuel oils in the designated area.
41	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	The port has obtained Fire NOC.
42	<p>The port shall comply latest technologies for controlling fugitive emissions including the following:</p> <ol style="list-style-type: none"> 1. Fully mechanized handling equipment for loading and unloading operations 2. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc. 3. Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship. 4. Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust. 	<ol style="list-style-type: none"> a) coal ship unloaders and conveyors are provided berths 6,7,8 b) water sprinkling system provided in ship unloaders and conveyor system for dust control. c) water sprinklers are provided. d) provided Mechanical water sprinkling at the coal storage yard and tankers to suppress the dust.
43	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months.	Carrying out groundwater monitoring at 4 locations through 3 rd party.
44	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	The port constructed storm water drains along the coal

45	The port shall regularly clean the drains to avoid siltation.	stock yards and also provided settling pits.
46	The port shall monitor compliance through Environment Management Cell with qualifies and trained staff	Complied.
47	The port shall maintain onsite emergency action plan after carrying out risk analysis and HAZOP studies.	Complied.
48	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	---
49	The port shall submit monthly monitoring reports to RO: Nellore	Complied.
50	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time.	Agreed to comply.
51	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Provided.
52	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1 st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second	Submitted.

	half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	
Special conditions		
53	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Obtained valid fire NOC.
54	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Complied
55	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989	Carrying out training to the employees on regular intervals.
56	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	Carrying out 3 rd party analysis.
57	The port shall install fluorescent Wind Vane at the highest point in the industry premises.	Complied

58	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.	Maintained
59	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989	Maintained

ANNEXURE-V

Compliance status of the directions dated. 14.12.2023 is submitted below:

Sl.No	Direction	Compliance status
1.	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months	Yet to Comply. M/s. AKPL sends the coal to the power plants on the North side through a closed conveyor. There are two power plants located on the south side, which were not in operation for a long period. New management acquired these power plants. Now, one power plant has started its operations, and the second one is yet to start. Coal is being transported to the south-side power plants by trucks. M/s AKPL submitted that they would enter a MoU with the power plants once second one becomes operational, which takes about 6 months; thereafter, it takes 24 months for execution.
2.	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.	Yet to Comply. M/s AKPL informed that they have initiated the process of providing fixed dust suppression system at South berth which is expected to be completed by December, 2024.
3.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	Complied. M/s. AKPL mechanised coal handling berths, provided hooded conveyor for transferring dusty cargo, provided mist sprinkling system at transfer points, provided dust suppression systems at hoppers, discharge/feeding points of belt conveyors, provided stacker cum reclaimers for loading and unloading of coal with mist sprinklers, provided mechanical loading facility for railway wagons. Further, M/s. AKPL provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for

		cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.
4.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.	Complied. M/s. AKPL provided 8 Nos tractor-mounted hydraulic broom sweeping machines.
5.	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	Complied.
6.	The port shall expedite to provide a truck wheel wash facility on the Southside	In progress. M/s AKPL informed the committee that they have initiated the process for providing a truck wheel wash facility on the South side, which is expected to be completed by the end of June 2024.
7.	The port shall provide STP to cater the domestic waste water generated at South berths.	At the South berth, only 20 employees work in shifts, and 4 toilets were provided. The estimated sewage generation is 0.8 KLD, which is routed to the Septic tank. M/s. AKPL requested to withdraw this condition. APPCB may examine the request of the M/s. AKPL.
8.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	Complied. M/s. AKPL mechanised coal handling berths, provided hooded conveyor for transferring dusty cargo, provided mist sprinkling system at transfer points, provided dust suppression systems at hoopers, discharge/feeding points of belt conveyors, provided stacker cum reclaimers for loading and unloading of coal with mist sprinklers, provided mechanical loading facility for railway wagons. Further, M/s. AKPL provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-

		duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.
9.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore	Yet to comply. M/s. AKPL has yet to install additional CAAQM stations as directed by the APPCB.
10.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	Complied. M/s. AKPL has taken the following measures to contain the air borne dust emissions from stock yard/zone wise and during unloading and handling of dusty cargo at berth front. <ul style="list-style-type: none"> ➤ Provided mist sprinkling system at Hoppers, Transfer Towers & stack yards. ➤ Provided MDSS at all yards, including coal and iron ore storage areas, to suppress dust during the stacking of cargo in yards. ➤ Ensure all outgoing cargo-carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage. ➤ Provided truck-mounted sprinklers, heavy-duty Atomized Sprayers, and Tractor hydraulic broom-mounted sweeping machines to suppress dust and prevent air-borne fugitive dust emissions due to vehicle movement. ➤ Provided 2 No. of additional heavy-duty sweeping machines.

11.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.	Complied.
12.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port	Yet to comply.
13.	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.	Complied.

20 February 2024

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi – 110001.



Self
28/2/24

Respected Sir,

Sub: Withdrawal of complaints against AKPL**Ref:**

1. Letter to The Chief Secretary, GOAP dated 17-07-2023.
2. Letter to The Secretary, Ministry of Ports, Shipping and Waterways dated 17-07-2023.
3. Letter to The AP Maritime Board dated 20-09-2023.
4. Letter to The APPCB, EE dated 17-07-2023.

I, Bonigi Rangaiah S/o Venkateswarlu resident of Kakuvaripalem village, Vellapalem, SPSR Nellore District would like to bring to your kind notice the following matter for your kind perusal and appropriate action.

At the outset let me humbly submit that I lodged a complaint on 17 July 2023 against Adani Krishnapatnam Port Limited ("AKPL") to the Chief Secretary, Government of Andhra Pradesh as well as the Ministry of Ports, Shipping and Waterways. In addition to the afore complaints, I have sent another one addressed to your esteemed office on 17 July 2023 with imputations that emissions from port operations have been polluting the environment.

At the time of lodging my foregoing complaints, I was not fully aware of facts and measures taken by AKPL in mitigating environmental pollution. Subsequently I learnt that in response to my complaints, APPCB constituted a Task Force committee to inspect port premises and prepare its report regarding measures taken by AKPL in containing environmental pollution.

The undersigned came to know that the committee constituted by APPCB had made it clear through its observations captured in the report that AKPL has been implementing all measures in containing environmental pollution as specified in the EC, CFE and CTO. Based on the observations given by the said committee in its report, the APPCB made a thorough review and issued 13 directions to AKPL for efficacious implementation of the existing measures taken by AKPL.

Without having the knowledge of subsequent developments and measures taken by AKPL in containing environmental pollution, by mistake I sent another complaint on 01 October 2023 to the National Green Tribunal with the same imputations against AKPL. Soon after coming to know about measures taken by AKPL in compliance with 13 directions given by APPCB, my associates and I visited premises of Krishnapatnam Port and noticed that the AKPL

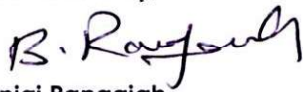
B Rangaiah

has taken all necessary measures and precautions by providing sophisticated machinery and infrastructure to control environmental pollution to the optimum level. Indeed, I was surprised on seeing such steps taken by AKPL with all endeavors in containing air pollution in and around port premises and I was completely misconceived in lodging complaints against AKPL without making thorough enquiry.

At this juncture, I feel that my complaint becomes infructuous as the imputations made by me will not sustain anymore while there are sufficient measures taken by AKPL to control emissions in port operations. Hence, I am withdrawing all the imputations made by me against AKPL in my complaint unconditionally with my free volition. I apologize for making a complaint without having knowledge of the factual backdrop of pollution control measures being executed by AKPL. Pardon me on humanitarian grounds as I was anxious about the public health interest only at the time of giving complaint.

Thanking you,

Yours Sincerely,



Bonigi Rangaiah.

Copy to:

1. The Chief Secretary, Government of Andhra Pradesh,
2. The Special Chief Secretary to the Government (FAC)
3. The Joint Director, MoEF & CC, Vijayawada.
4. The Member Secretary APPCB, Vijayawada.
5. The CEO, AP Maritime Board, Vijayawada.
6. The Collector and District Magistrate, SPSR Nellore.
7. The Environmental Engineer, Nellore

SZB ✓

Regd Post With Ack Due

From:
Bonigi Rangaiah,
S/o Venkateswarlu,
Kakuvaripalem Village,
Vellapalem
Nellore District - 524 412

Date: 17.07.2023

1732/LP/2023
22/7/23

NATIONAL GREEN TRIBUNAL Principal Bench, New Delhi Receipt & Issue Branch Received	
21 JUL 2023	
Dairy No.	3607
Signature	<i>[Signature]</i>

To,
The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001.

Sir,

Sub: A.P.State - SPSR Nellore District - Muthukur Mandal - Adani Krishnapatnam Port - High Density of Air & Water Pollution - violation of the EC, Air & Water Acts -high impact on the human habitations - reeling under severe impact of the health of the people and livestock - inaction of the local authorities - submission of complaint for protection of the human habitations - Request for inspection & enquiry and for prosecution - Reg.

Ref: The EC, CFE & CFO issued in favour of the Adani Krishnapatnam Port, SPSR Nellore District, A.P.,

-000-

Your good authority is well aware that Adani Krishnapatnam Port is handling large cargo of Coal apart from other products. The activities relating to the import, storage and transportation of coal in the dry and windy conditions inevitably result in dust drifting into the surrounding villages.

The spillages during the course of handling the loading, unloading, storage and transportation of coal falling on the road and dumping yards are transformed into powder form thereby fine dust emissions generation during the vehicle movement, forms as dusty clouds added with dry and windy conditions inevitably result in dust drifting into the surrounding villages cornering the villages to reel under polluted air. The inhalation of the said dust particles in the air affecting the people and became a severe health disorders which is the order of the day in the surrounding villages.

The Port management is least worried about the generation of high end pollution and not initiated any mitigation measures as on date. The coal fine dust layers formed on the villages apart from trees is an ample proof for the high density of pollution. It is

L.R.G. - 2023
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regular phenomena in the villages causing an array of environmental impacts, seriously affecting the health due to the prolonged exposure to the pollution.

The absence of pollution mitigation measures also multiplying the pollution disorders. Even after the lapse of over and above 25 years, 33 % green belt was not formed as on date –the existing plantation is less than 2 % consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port.

Absence of wind shields, plantation, overloading of transport vehicles/ wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution. Due to the handling of dusty coal the nearby residents of the villages are inhaling unhealthy air generated from coal. The height of the coal stack is over and above the permitted height and is visible at the coal stack yards. The existing level of pollution is having negative impact over the plant growth which occurs with other stresses.

It is pertinent to note that each and every conditions imposed in the Environmental Clearance and the CFE & CFOs are willfully violated by the port management and the pollution traces which visible at the neighbouring villages is an ample proof for the high handed and negligent attitude of the management. Every term of the EC, CFE & CFO issued in favour of the port management was violated from time to time and it became habitual and order of the day for the port management and cornering the human habitations with severe health disorders.

In addition to this it is also important to note that even after the lapse of 30 long years, the port management is still relying on the private water suppliers for its day to day activities. It is important to note that every private water supplier are illegally tapping the ground water at various places in and around port and minting money at the cost and price of the Environment.

In view of the said circumstances, I request your authority to call for the related records, inspect the port premises so as to know the visible violations apart from the surrounding villages which are reeling under the gravity of the high end pollution resulting with pollution related health disorders. Your authority is further requested to go through the violations and initiate steps for prevention of the pollution and for compliance of the terms of the EC, CFE & CFO and save the human habitations from the clutches of the pollution and protect the environment and further initiate steps for prosecution against the persons concerned under the Environment, Air & Water Acts as per the procedure in vogue.

Thanking you sir,

Yours faithfully,
B. Rangiah
(B. RANGAIAH)

COPIES - 02/02/18
02/02/18
9.1

Similar
KOPPA No-
1732/23

From:
Bonigi Rangaiah,
S/o Venkateswarlu,
Kakuvaripalem Village,
Vellapalem
Nellore District - 524 412

Date:01.10.2023

22/9/2023
09/10/23

To,
The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001.

NATIONAL GREEN TRIBUNAL	
Principal Bench, New Delhi	
Receipt & Issue Branch	
Received	
07 OCT 2023	
Dairy No.....	4741
Signature.....	

Sir,

Sub: A.P.State - SPSR Nellore District - Muthukur Mandal - Adani Krishnapatnam Port - High Density of Air & Water Pollution - violation of the EC, Air & Water Acts - high impact on the human habitations - reeling under severe impact of the health of the people and livestock - inaction of the local authorities - complaint submitted for protection of the human habitations - Pending - submission of reminder - Request for inspection & enquiry and for prosecution - Reg.

Ref: 1) The EC, CFE & CFO issued in favour of the Adani Krishnapatnam Port, SPSR Nellore District, A.P.,
2) My complaint dated 09.07.2023

-000-

Your good authority is well aware that Adani Krishnapatnam Port is handling large cargo of Coal apart from other products. The activities relating to the import, storage and transportation of coal in the dry and windy conditions inevitably result in dust drifting into the surrounding villages.

The spillages during the course of handling the loading, unloading, storage and transportation of coal falling on the road and dumping yards are transformed into powder form thereby fine dust emissions generation during the vehicle movement, forms as dusty clouds added with dry and windy conditions inevitably result in dust drifting into the surrounding villages cornering the villages to reel under polluted air. The inhalation of the said dust particles in the air affecting the people and became a severe health disorders which is the order of the day in the surrounding villages.

Ld. R. G.
07-10-2023
L.P.

:2:

The Port management is least worried about the generation of high end pollution and not initiated any mitigation measures as on date. The coal fine dust layers formed on the villages apart from trees is an ample proof for the high density of pollution. It is regular phenomena in the villages causing an array of environmental impacts, seriously affecting the health due to the prolonged exposure to the pollution.

The absence of pollution mitigation measures also multiplying the pollution disorders. Even after the lapse of over and above 25 years, 33 % green belt was not formed as on date –the existing plantation is less than 2 % consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port.

Absence of wind shields, plantation, overloading of transport vehicles/ wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution. Due to the handling of dusty coal the nearby residents of the villages are inhaling unhealthy air generated from coal. The height of the coal stack is over and above the permitted height and is visible at the coal stack yards. The existing level of pollution is having negative impact over the plant growth which occurs with other stresses.

It is pertinent to note that each and every conditions imposed in the Environmental Clearance and the CFE & CFOs are willfully violated by the port management and the pollution traces which visible at the neighbouring villages is an ample proof for the high handed and negligent attitude of the management. Every term of the EC, CFE & CFO issued in favour of the port management was violated from time to time and it became habitual and order of the day for the port management and cornering the human habitations with severe health disorders.

In addition to this it is also important to note that even after the lapse of 30 long years, the port management is still relying on the private water suppliers for its day to day activities. It is important to note that every private water supplier are illegally tapping the ground water at various places in and around port and minting money at the cost and price of the Environment. In this regard I have submitted my complaint and the same is pending for your kind attention.

In view of the said circumstances, I once again request your authority to call for the related records, inspect the port premises so as to know the visible violations apart from the surrounding villages which are reeling under the gravity of the high end pollution resulting with pollution related health disorders. Your authority is further

requested to go through the violations and initiate steps for prevention of the pollution and for compliance of the terms of the EC, CFE & CFO and save the human habitations from the clutches of the pollution and protect the environment and further initiate steps for prosecution against the persons concerned under the Environment, Air & Water Acts as per the procedure in vogue.

Thanking you sir,

Yours faithfully,
B. Rangaiah
(B. RANGAIAH)

శ్రీమదాంధ్ర ప్రభుత్వ కమిషన్ వారికి,

(తెలుగు)

నేను గత B. Rangaiah తేదీ 7/3/24 ప్రభుత్వ కమిషన్ వారి
వారి కార్యాలయ సమావేశానికి హాజరయ్యాను. అప్పటి నుండి
తాను తనకు సంబంధించిన విషయాలను

AKPL వారు తనకు సంబంధించిన విషయాలను తెలియజేసి
వివరాలను తెలుసుకోవడానికి ప్రయత్నించారు. అందుకు తగిన
సమాధానం ఇవ్వడానికి తనకు సామర్థ్యం లేదని తెలిపారు.

B. Rangaiah

(BONIGI RANGAIAH)

మీకు

B. Rangaiah

S/o Venkateswarlu

Kakuvuripalem (V)

Ballavolu (Po)

Chillakur (M)

Tirupati (PT)

Call no: 9390 939077

True Translation of letter dt.07.03.2024 submitted by Sri Bonigi Rangaiah

Date: 07.03.2024

Respected Members of the Joint Committee,

Sir,

I, B. Rangaiah, hereby inform you that I attended meeting conducted by the
Joint Committee on 07.03.2024. I am pleased to report that, since filing my complaint,
the port authorities have taken some measures to mitigate the pollution.

Hence, I withdraw my complaint filed with the Hon'ble National Green Tribunal.

Yours sincerely

B.Rangaiah
S/o. Venkateswarlu
Kakuvuripalem (V)
Ballavolu (Po),
Chillakur (M),
Tirupati District.